

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:3548
ANSWERED ON:03.09.2012
LOSS BY PARADIP PORT TRUST
Sethi Shri Arjun Charan

Will the Minister of SHIPPING be pleased to state:

- (a) whether due to the failure of the huge financial internal control mechanism and monitoring system the Paradip Port Trust sustained a huge financial loss having submitted a forged P&I certificate of entry by MV Block Rose;
- (b) if so, the detail recommendations of the High Level Committee set up to investigate the incident; and
- (c) the action taken against the Owner/Manager of the Ship on the basis of the recommendations of the High Level Committee?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a): The original P&I certificate of the vessel, MV Black Rose was checked by the Paradip Port prior to allowing its entry into the harbour, but the same was later found to be forged. An expenditure of Rs.17,65,39,876/- was incurred by Paradip Port Trust on management of oil spill, removal of fuel and rescue of crew following the accident. A claim was made to the local shipping agents of the vessel but the same was stayed by the Hon'ble High Court of Kolkata. Request has also been made to the Hull & Machinery Insurer of the vessel based at Singapore for reimbursement of the expenditure incurred on oil spill management. No positive response has been received so far.

(b): Recommendations of the Committee constituted under Chairman, National Shipping Board are at Annexure-I.

(c): The recommendations of the High Level Committee do not relate to action against Owner /Manager of the Ship. However, criminal case has been registered against the ship management by the State Police.